

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
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(6)

C.A. NO.1521/1991

06.02.1992

SHRI R.D. TYAGI

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

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SHRI J.P. SHARMA, HON'BLE MEMBER (J)

FOR THE APPLICANT ...NONE

FOR THE RESPONDENTS ...NONE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY SHRI J.P. SHARMA, HON'BLE MEMBER (J))

In this case, the applicant is aggrieved by non transfer to the popular station, i.e., Meerut while his juniors have been transferred and so have been given a preferential treatment discriminating the applicant.

In this application, under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed that he should be considered for transfer to Meerut immediately,

2. The case of the applicant is that he was posted at Meerut till March, 1982 from where he was transferred to the Office of DAO (AP), Agra. The applicant's contention

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is that according to the transfer policy (Annexure V to the application), he was entitled to be transferred back to Meerut.

3. The respondents contested this application. It is stated in the reply that the employees of the Department have an All India transfer liability. The guidelines which the applicant has filed in para 378(i) lay down that the guidelines will not apply to transfers on administrative grounds which may be effected at the discretion of the administration, <sup>and not only</sup> merely because the applicant has been trying for his posting back to Meerut in consonance with the guidelines of the transfer policy (Annexure-V). There is none to press this application on behalf of the applicant and also none was present on the last occasion in November, 1991.

4. The application is, therefore, devoid of merits and dismissed leaving the parties to bear their own costs.

*J.P. Sharma*  
(J.P. SHARMA) 6(19)  
MEMBER (J)  
06.02.1992